169 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d) A Government servant on retirement from service is eligible to retain the accommodaiion for a period of 4 months on payment of normal rent under provisions of SR-317-B-11(2). Thereafter he may be permitted furthe,- retention for a period of another 4 months on medical or educational grounds on payment of twice the flat rate of licence fee subject to fulfilment of certain conditions under proviso to SR-317-B-22. For the period of stay beyond 8 months, the officer is liable to be char-fed damages at the prescribed rates.

Officers who are re-employed after retirement on a full-time basis in an eligible office withing the concessional period are eligible for retention of the accommodation in their occupation under provisions of SR-317-B-11(4), Such cases are considered under the rules and the allotments are regularised in their name, if the officers are eisible. Otherwise they are liable to be evicted and damages are levied as per rules for the period of overstay.

The officers who are employed on part time basis or as Consultants after retirement are not alisible for retention of accommodation and action in their case is taken accordingly.

Memorandum submitted by Punjab KhefMazdoor Union, and Punjab KhetMazdoor Sibha

@1859. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased *to* state:

(a) whether Government have received a Joint Memorandum from Punjab Khet Mazdoor Union and punjab Khet Mazdoor Sabha on 7th March, 1991 following a demonstration;

(b) if so what are the demands raised in the Memorandum;

@Previnusly Unstarred Question No. 1380, transferred from 31-7-91.

to Questions

(c) the staPs taken by Government to settle those demands;

(d) whether the deputationists of the demonstration had urged the Governor for giving appointment to discuss the demands contained in the memorandum; and

(e) if so, whether Government has fixed any date for meeting the deputation of the above mentioned organisations?

THE DEPUTY MINISTER IN THE MINISTRY FOR LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Setting up of sugar factories

1860. SHRI NARESH C. PUGLIA: Will the Minister of FOOD be pleased to state:

(a) how many cooperative sugar factories have been sanctioned licences in Maharashtra during the last three years alongwith their names and addresses;

(b) how many of them have so fa_r been provided with financial assistance in oraer to make them economically viable for setting up of these factories in the State;

(c) whether it is a fact that due to increase in the project cost the State Government has not yet given permission to the remaining Cooperative Sugar Factories to place orders for machines etc; and

(d) if so, what remedial measures Government propose to take on the suggestions made in the then C.M.'s letter dated the 8th January, 1991?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (INDEPENDENT CHARGE) (SHRI TARUN GOGOI): (a) and (b) During the last three years i.e. 1987-88 to 1989-90 (Oct.—Sept.), 36 Letters of Intent have been issued for establishment of new sugar factories in Cooperative Sector in Maharashtra State. The names and addresses of these factories are at Statement. *[See* Appendix 159,